

**BEFORE THE NATIONAL GREEN TRIBUNAL, EASTERN  
ZONE BENCH, KOLKATA**

**Original Application No. 31 of 2023**

In the matter of:

Chandra Sekhar Ray ..... Applicant

-VERSUS-

State of Odisha and others ..... Respondents

INDEX

Sl. No.	Description of documents	Page No.
1	Counter Affidavit filed by the Respondent No.5 i.e. the Executive Officer, Jajpur Municipality, Jajpur.	1-7
2	<b><u>Annexure-A</u></b> Copy of the Notice No.942, dated 12.05.2021 of the Jajpur Municipalty.	8-9
3	<b><u>Annexure-B</u></b> Copy of the Notice No.1030, dated 28.05.2021 of the Jajpur Municipalty.	10-11
4	<b><u>Annexure-C</u></b> Copy of the Letter No.1071, dated 03.06.2021 of the Jajpur Municipalty.	12-13
5	<b><u>Annexure-D</u></b> Copy of the report dated 05.06.2021 of the Municipal Amin.	14-15
6	<b><u>Annexure-E</u></b> Copy of the Letter dated 14.07.2021 of the Respondent No.10.	16-17
7	<b><u>Annexure-F</u></b> Copy of the Letter dated 1471, dated 27.07.2021 of the Jajpur Municipality.	18-19

8	<b><u>Annexure-G</u></b> Copy of the Letter No.5371, dated 04.09.2021 of the Tahasildar, Jajpur.	20
9	<b><u>Annexure-H</u></b> Copy of the Letter No.2331, dated 06.09.2021 of the Jajpur Municipality.	21-22
10	<b><u>Annexure-I</u></b> Copy of the Letter No.4653, dated 27.07.2022 of the Tahasildar, Jajpur.	23
11	<b><u>Annexure-J</u></b> Copy of the Joint Field Inspection report dated 29.07.2022.	24
12	<b><u>Annexure-K</u></b> Copy of the Letter No.2823, dated 30.07.2022 of the Jajpur Municipality.	25
13	<b><u>Annexure-L</u></b> Copy of the Letter No.1393, dated 03.04.2023 of the Jajpur Municipality.	26-27

By the Respondent No.5 through

(TARUN PATNAIK)

ADDL. STANDING COUNSEL

CUTTACK

DATE: 09.05.2023



**BEFORE THE NATIONAL GREEN TRIBUNAL, EASTERN ZONE  
BENCH, KOLKATA.**

**Original Application No - 31 / 2023**

Chandra Sekhar Ray

..... Applicant.

-: Versus :-

State of Odisha and others.

..... Respondents.

**Counter Affidavit by the Respondent No - 5, Executive  
Officer, Jajpur Municipality, At / PO / PS / Dist - JAJPUR,  
State of Odisha presented before the Honourable Tribunal**

As follows:-

**AFFIDAVIT**

I, Sri Suryamani Patjoshi, aged about 52 years, Executive Officer, Jajpur Municipality, At / PO / PS / Dist - Jajpur, do here by solemnly affirm and state As follows:-

1. That, Bijaya Behera had made one R.T.I. application seeking information about un-authorized construction over Plot No - 667 of Mouza Unit No - 8, Jajati Nagar of Jajpur Municipality. Then Municipality Amin gave one note sheet to the Executive Officer on

*Suryamani Patjoshi*  
Executive Officer

// 2 //

dt.12.05.2021 that one Bishnu Prasad Ratha has made one unauthorised construction over Plot No - 667 of Mouza - Unit No - 8, Jajati Nagar, which is Jalasaya. Immediately the Executive Officer, Jajpur Municipality has given a Notice bearing No - 942 dt.12.05.2021, which is Annexure - A. By this Notice, the Executive Officer, Jajpur Municipality has clearly mentioned that the notice taker ( present Respondent No - 10 ) is constructing new building without permission of Municipality inviting satisfactory answer, otherwise action will follow.

2. That, the Executive Officer, Jajpur Municipality has also given one reminder Notice to the Respondent No - 10 on dt.28.05.2021 bearing No - 1030 which is Annexure - B with a direction to stop construction and inviting satisfactory answer on progress of unauthorised construction in Unit - 8, Jajati Nagar. The Respondent No - 10 did not give any reply to the Notice and did not stop unauthorised construction despite notices- Annexure A & B.
3. That, P.I.O. of Jajpur Municipality has given information sought for by Bijaya Behera vide his application dt.05.05.2021. Said reply letter

Bijaya Behara  
Executive Officer  
Jajpur Municipality

// 3 //

bearing No ~ 1071 dt.03.06.2021, which is Annexure - C. In such reply, it is clearly mentioned as follows:-

- a) Notices have been issued to Binshnu Charan Rath directing to stop construction;
  - b) No approval / sanction has been granted to Bishnu Charan Rath for construction of building over water body;
  - c) Drainage facility is there for flow of water;
4. That, Municipal Amin gave report on 05.06.2021 to the Executive Officer that Bishnu Charan Ratha is not stopping construction despite notices. The said report dt.05.06.2021 is Annexure - D.
5. That, due to pressure from the Municipality, the Respondent No - 10 has given one reply to the Municipality on 14.07.2021, which is Annexure - E.

**The main contents of reply of Respondent No - 10 in**

**Annexure - F is as Follows:-**

- a) Jalasaya is now became field level;

*Surjya Mani Pattajoshi*  
Executive Officer  
Jajpur Municipality

// 4 //

- b) Municipality has made one permanent drain since 2018 on this plot owned by Sri Bishnu Charan Rath over an area of Ac0.03 decimals dor drainage of water.
- c) He applied permission to S.P.A.
- d) After receipt of Notice from the Municipality construction work is stopped.
6. That, the Executive Officer has further sent one letter bearing No - 1471 dt.27.07.2021 to the Tahasildar for taking necessary action on construction of House over Jalasaya Plot. It is Annexuure - F. It is mentioned here that the Tahasildar was primarily empowered under O.L.R. Act - 1965 to demolish any structure constructed over Jalasaya land. There was prohibition for construction or obstruction over Jalasaya Kissam land.
7. That, Tahasildar without taking action on the Annexure - F of letter of the Executive Officer, Jajpur Municipality, wrote another letter bearing No - 537 dt.4.9.2021 to the Executive officer vide Annexure - G asking answer to the following:-“ Whether plot No - 667 -Ac0.15 decimals is coming under Pond list ?” It is mentioned

Suraj Kumar Patra  
Executive Officer  
Jajpur Municipality

// 5 //

here that Tahasildar ( Revenue Officer) can take action U/S - 8A of Orissa Land Reformer Act - 1965. It is humbly informed that the Pond List although available with the R.O. -cum- Tahasildar; he has un-necessrily written Annexure - G. to the Executive Officer, Jajpur Municipality.

8. That, in reply to Exbt - G, the Executive Officer has sent a letter to Tahasildar bearing No - 2331 dt.06.09.2021 that over plot No - 667, there is no existence of Pond or Tank at present, which is Annexure - H. It is obvious that after construction is made un-authorized by Bishnu Charan Ratha over plot No - 667, there will be no existence of Jalasaya or Pond over the Plot No - 667 of Unit No - 8, Jajati Nagar.
9. That, the Tahasildar has sent one letter to the Executive Officer bearing No - 4653 dt.27.07.2022 requesting to give one report on flow of water in the drain over plot No - 667 - Ac0.15 decimals. The said letter is Annexure - I. After receiving the letter the Executive Officer has instructed for joint field inspection report by Amin, Tax

*Suraj Kumar Pattajodhi*  
Executive Officer  
Jajpur Municipality

// 6 //

daroga, and Jr. Engineer of Municipality. Accordingly they submitted a detailed report to the Executive Officer, which is Annexure - J. On that basis, it is mentioned here that there was no obstruction for flow of water in the drain constructed by Municipality over Plot No - 667 - Ac0.15 decimals. Then the Executive Officer has sent the said joint inspection report to the Tahasildar, Jajpur by letter No - 2823 dt.30.07.2022, which is Annexure - K.

10. That, after verification of Bhulekh Plot No - 667 - Ac0.15 decimals was Kissam Jalasaya under Khatian No - 390. It was recorded in the name of Sahadev Nayak in M.S. R.O.R. published on dt.31.03.1998 Thereafter M.S. No. 667 - Ac0.15 decimals, has been mutated to the name of Bishnu Charan Ratha in mutation case No- 2566 /20. In Misc case No - 5121, the Tahasildar converted it to Patita Kissam .

11. That, After receiving Notice and stay order on construction from the Honourable Tribunal in this case, the Executive Officer has also sent a letter to Respondent No - 10 to comply the order of the Honourable Tribunal, which is Annexure - L. It is humbly submitted that the Tahasildar, Respondent No - 7 is also empowered to demolish the

Sujaya mani Pattejorhi  
Executive Officer  
Jajpur Municipality

// 7 //

structure illegally made over Jalasaya Kissam of land under the O.L.R. Act.

12. That, we have due regards to the action to be taken by the Honourable Tribunal. There is no problem of flow of rain water in the drain already made by the Municipality over plot No - 667. However there is no plan approved nor any permission granted for construction over Plot No - 667 as stipulated under Orissa Municipal Act 1950. We shall obey the future directions to be made by the Honourable Tribunal over plot No - 667 of Unit - 8, Jajati Nagar. The Respondent No - 5 has no latches of its own and has been taking repeated steps as mentioned above.

That, the facts stated above are true to my knowledge and belief.

Identified by me

Advocate,

\*Surjya nam Patraji  
Executive Officer  
Jajpur Municipality

above named Deponent being identified by A. C. Panda  
Advocate solemnly affirm and state before me that the contents of this affidavit are true to the best of his/her knowledge

19/09/23  
Sanku Kumar Panigrahi  
Notary Public, Jajpur

# ଯାଜପୁର ପୌରପାଳିକା, ଯାଜପୁର

ନଂ ..... ୧୫୨..... / ତାରିଖ ..... 12.05.2021.....

ପ୍ରାପ୍ତେଷୁ,

ଶ୍ରୀ / ଶ୍ରୀମତୀ ..... ବିଷ୍ଣୁଚରଣ ମୁଖ.....

ପିତା/ସ୍ୱାମୀ ..... ଅପଦୀତା ମୁଖ.....

ପା ..... ରାଣୀ ରାମଚନ୍ଦ୍ରପୁର..... ଓଡ଼ି ନଂ ..... ୦୮....., ଜି - ଯାଜପୁର

ଏତଦ୍ୱାରା ଆପଣଙ୍କୁ ଜଣାଇ ଦିଆଯାଉଅଛିକି ଯେ, ଆପଣ ପୌରକାର୍ଯ୍ୟାଳୟର ବିନା ଅନୁମତିରେ ମୌଜା.....

..... ମୁନିଟ୍ ..... ଗ୍ରାମ ..... ରାଣୀ ରାମଚନ୍ଦ୍ରପୁର..... ଓଡ଼ି ନଂ ..... ୦୮.....ରେ

ଏକ ନୂତନ ଗୃହ ନିର୍ମାଣ କରୁଛନ୍ତି । ଯାହାକି ପୌର ଅଧିନିୟମର ଧାରା ୨୬୪ ଏବଂ ୨୬୬ ର ବିରୁଦ୍ଧାଚରଣ କରୁଛି ।

ଏଣୁ ଆପଣ ଉକ୍ତ ନୋଟିସ୍ ପାଇବା ସଙ୍ଗେ ସଙ୍ଗେ ନିର୍ମାଣ କରୁଥିବା କାର୍ଯ୍ୟ ବନ୍ଦ କରି ଉକ୍ତ କାର୍ଯ୍ୟାଳୟରେ

ଉପସ୍ଥିତ ହୋଇ କାର୍ଯ୍ୟ ଆପଣଙ୍କ ବିରୁଦ୍ଧରେ କାର୍ଯ୍ୟାନୁଷ୍ଠାନ ଗ୍ରହଣ କରାନଯିବ ତାର ସତରାଜନକ ଉତ୍ତର ୩ (ତିନି)

ଦିନ ମଧ୍ୟରେ ନିମ୍ନସାକ୍ଷକଙ୍କଦ୍ୱାରା ପାଖରେ ଦାଖଲ କରନ୍ତୁ । ନଚେତ୍ ଆପଣଙ୍କ ବିରୁଦ୍ଧରେ ଆଇନ ଅନୁଯାୟୀ କାର୍ଯ୍ୟାନୁଷ୍ଠାନ

ଗ୍ରହଣ କରାଯିବ ।

  
ନିର୍ବାହୀ ଅଧିକାରୀ,

ଯାଜପୁର ପୌରପାଳିକା

9

Annexure-'A'

## MUNICIPAL OFFICE: JAJPUR

(Ph: 06728-222073 / E-mail: [jajpur.m.1869@gmail.com](mailto:jajpur.m.1869@gmail.com))

**Letter No.942//JM. Dated.12.05.2021**

To

Shri Bishnu Charan Ratha  
S/o- Late Aparti Rath  
Vill- Raniramchandrapur, Ward No-09  
Jajpur.

You are hereby informed that you have constructed a building in Mouza- Jajati Nagar, Unit-8, Vill- Raniramchandrapur, Ward No-09, without approval of this Municipality, that violates section 264 and 266 of Odisha Municipal Act, 1950.

So after receipt of this notice, to stop the construction work and submit your satisfaction reply to the undersigned within three day why action will not be taken against you, failing which necessary legal action will be taken against you .

Sd/- 12.05.2021  
Executive Officer,  
Jajpur Municipality

(True Translated copy)

Annexure - 'B'

10. 12

ANNEXURE-B



### ପାଟଣାପୁର ପୌରପାଳିକା, ପାଟଣାପୁର

ପତ୍ର ସଂଖ୍ୟା.1030.../ ତା...28/05/2021

### ନୋଟିସ୍

ପ୍ରାପ୍ତେଷୁ,

ଶ୍ରୀଯୁକ୍ତ/ଶ୍ରୀମତୀ, ନିଧୁରଂଗ ରଥ.....  
 ପିତା/ସାମା ଧର୍ମରାଜ ରଥ.....  
 ସା ଆର୍.ଏ.ଆର୍.ନିଧୁରଂଗ....., ଓଡ଼ିଆ ନଂ ୦୮.....

ମହାଶୟ/ ମହାଶୟା,

ଏତଦ୍ଦ୍ୱାରା ଆପଣଙ୍କୁ ଜଣାଇ ଦିଆଯାଉଅଛିକି, ଯେ ଆପଣଙ୍କ ମୌଜା ନଂ ୮.୧.୧୧.୧୧.୧୧....., ପ୍ଲଟ୍ ନଂ ୨୨୭.....ରେ ବେଆଇନ ଭାବରେ ଗୃହ ନିର୍ମାଣ କରୁଅଛନ୍ତି । ଯାହାକି ପୌର ଅଧିନିୟମର ବିରୁଦ୍ଧାଚରଣ କରୁଅଛି ।

ଏଣୁ ଆପଣ ଉକ୍ତ ନୋଟିସ୍ ପାଇ ପୌର କାର୍ଯ୍ୟାଳୟରେ ଉପସ୍ଥିତ ହୋଇ କାର୍ଯ୍ୟକ୍ରମ ଆପଣଙ୍କ ବିରୁଦ୍ଧରେ କାର୍ଯ୍ୟାନୁଷ୍ଠାନ ଗ୍ରହଣ କରାଯିବ ତା'ର ସନ୍ତୋଷ ଜନକ ଉତ୍ତର ୭ (ସାତ) ଦିନ ମଧ୍ୟରେ ନିମ୍ନ ସ୍ୱାକ୍ଷରକାରୀଙ୍କ ପାଖରେ ଦାଖଲ କରନ୍ତୁ ନଚେତ୍ ଆପଣଙ୍କ ବିରୁଦ୍ଧରେ ଆଇନ୍ ଅନୁଯାୟୀ କାର୍ଯ୍ୟାନୁଷ୍ଠାନ ଗ୍ରହଣ କରାଯିବ ।

A.S.  
 ନିର୍ବାହୀ ଅଧିକାରୀ  
 ପାଟଣାପୁର ପୌରପାଳିକା

-10-

Annexure-'B'



## MUNICIPAL OFFICE: JAJPUR

(Ph: 06728-222073 / E-mail: [jajpur.m.1869@gmail.com](mailto:jajpur.m.1869@gmail.com))

**Letter No.1030//JM. Dated.28.05.2021**

To

Shri Bishnu Charan Ratha  
S/o- Aparti Rath  
Vill- Raniramchandrapur, Ward No-09  
Jajpur.

Sir,

You are hereby informed that, you have constructed a building illegally in Mouza Unit-8, Jajati Nagar, Plot No.667, which violates the Municipal Act.

So after receipt of this notice, you have to submit your satisfaction reply to the undersigned within seven days why action will not be taken against you failing which necessary legal action will be taken against you.

Sd/- 28.05.2021  
Executive Officer,  
Jajpur Municipality

(True Translated copy)

ANNEXURE - 'C'

By Speed Post  
R.T.I. Matter**JAJPUR MUNICIPALITY: JAJPUR**

(Ph: 06728-222073 / E-mail: jajpur.m.1869@gmail.com)

No: 1071 / Date: 03.06.2021

To

Shri Bijay Behera  
S/o-Late Purusottam Behera  
Vill- Gariapur  
Po/Dist- Jajpur  
Odisha.

Sub: Submission of information under RTI Act. 2005.

Ref: Your RTI application dt05.05.2021.

Sir,

With reference to your RTI application, I am to enclosed herewith detail pointwise information received from Amin of this Municipality for Your information.

Yours faithfully,

Encl: - One Sheets.

*Rajul*  
03.06.21  
Public Information Officer,  
Jajpur Municipality  
**Public Information Officer**  
**Jajpur Municipality**

13  
03.06.2021

JAJPUR MUNICIPALITY

DETAILS POINT WAS INFORMATION

- Point No.1: Notice has been issued to Bishnu Charan Rath S/o Arpit Rath and directed to stop the construction work .
- Point No.2: No approval has been granted from this office for construction of the building.
- Point No.3: It has come to notice that construction of a building is going on, adjacent to the road from Kabarkhana to B.D. High School.
- Point No.4: Drainage facility has been done for flow of water.
- Point No.5: No sanction letter has been issued to the Construction of the building.
- Point No.6: After it has come to the notice of the field worker, official notice has been issued.
- Point No.7: No approval of plan has been granted for construction over the water body.
- Point No.8: Drainage is there flow of water.

//TRUE TRANSLATED COPY//



Annexure-'D'

Executive Officer

One sri Bishnu Charan Ratha, S/o- Apari Ratha has constructed a building illegally in mouza Jajati Nager , Unit-8, Khata No.636/503, Plot No.667, Kisam- Jalasaya -2 without taking permission from this Municipality. To stop the construction work, a notice has been issued on 12.05.2021 and intimated him to deposit all the documents in this office. Further a notice has been issued on dt.28.05.2021. But he has continuing the construction work as usual without caring the notice.

Submitted for kind information .

Sd/- Kapilendra Dalei

Dt.05.06.2021

Amin.

(True Translated copy)

H.  
14.7.21

ମାନନୀୟ

ଶ୍ରୀଯୁକ୍ତ ନିର୍ବାହୀ ଅଧିକାରୀ,

ଯାଜପୁର ପୌରପାଳିକା, ଯାଜପୁର

ବିଷୟ: ଆପଣଙ୍କ ଦ୍ୱାରା ପ୍ରଦତ୍ତ ପତ୍ର ସଂଖ୍ୟା ନଂ ୦୩୦୩ୀ ତର ୨୮/୦୫/୨୦୨୧ ରିପୋର୍ଟ  
ସମନ୍ୱୟ କୈଫିୟତ

ମହାଶୟ,

- ଆପଣଙ୍କ ଦ୍ୱାରା ପ୍ରେରିତ ଉପରୋକ୍ତ ବିଷୟ ବସ୍ତୁର ନୋଟିସ୍ ବାବଦରେ ମୁଁ ନିମ୍ନମତେ ଆପତି ଦର୍ଶାଉଅଛି ।
୧. ମୌଜା ନଂ ୮ ଯଯାତି ନଗର, ପ୍ଲଟ୍ ନଂ ୨୨୭, ଯାହାର କିସମ- ଜଳାଶୟ ଥିଲେ ମଧ୍ୟ ଏହା ପ୍ରାୟ ୨୦-୨୦ ବର୍ଷ ପୂର୍ବରୁ ସମତଳ ପଡ଼ିଆ ଭାବେ ରହିଅଛି ।
  ୨. ଗତ ୨୦୧୮ ମସିହାରେ ଏହି ପ୍ଲଟ୍‌ରେ ଏଠାରେ ୧୦.୦୨୫୫ ଟି ରୁ ୧୦.୦୩୫୫ ଜମି ଉପରେ ଯାଜପୁର ପୌରପାଳିକା ଏକ ସ୍ତାୟୀ ଡ୍ରେନ୍ ନିର୍ମାଣ କରିଛନ୍ତି ଯାହାର ଆନୁମାନିକ ମୂଲ୍ୟ ୨୫୦୦୩୦ ଲକ୍ଷ ଟଙ୍କା । ଏଥିରୁ ପ୍ରମାଣିତ ହେଉଛି ଯେ ଉକ୍ତ ଜମି ଜଳାଶୟ କିସମ ହୋଇଥିଲା ମଧ୍ୟ ବାସ୍ତବରେ ସମତଳ ଜମି ଅଟେ । ଏଥିପାଇଁ କୌଣସି ପ୍ରାପ୍ୟ ଦିଆଯାଇ ନାହିଁ ।
  ୩. ଏହି ପ୍ଲଟ୍‌ରେ ସ୍ତାୟୀ ଡ୍ରେନ୍ ନିର୍ମାଣ କରିବା ଦ୍ୱାରା ବର୍ଷା ପାଣି ନିସ୍ତାସନରେ କୌଣସି ଅସୁବିଧା ହେଉ ନାହିଁ । ଯାହା ଦ୍ୱାରା ପୌରପାଳିକାର ବହୁତ ବାସିଦା ଉପକୃତ ହେଉଛନ୍ତି ଏବଂ ପୌରପାଳିକାର ଦୀର୍ଘକାଳର ଜଳ ନିସ୍ତାସନ ସମସ୍ୟାର ସ୍ତାୟୀ ପ୍ରତିକାର ହୋଇପାରିଛି ।
  ୪. ସରକାରଙ୍କ ଆବଶ୍ୟକୀୟ ଦେୟ ପ୍ରାଧିକାରୀ ଗଭର୍ନିଂ ପ୍ଲାନିଂ ଅଧିକାରୀ କ ନିକଟରେ ନକ୍ସା ମାଧ୍ୟମରେ ମୁଁ ଆବେଦନ କରିଅଛି । ମାତ୍ର ପୌରପାଳିକାର ନୋଟିସ୍ ପାଇବା ପରେ ମୁଁ ନିର୍ମାଣ କାର୍ଯ୍ୟ ସମ୍ପୂର୍ଣ୍ଣ ମାଧ୍ୟମରେ ଆବଶ୍ୟକୀୟ ସରକାରୀ ଅନୁମୋଦନ ପାଇବା ପରେ ନିର୍ମାଣ କାର୍ଯ୍ୟ କରିବା ପାଇଁ ଜଣାଉଛି ।

ତା ୩୧/୦୫/୨୦୨୧  
14/7/21

||ଲଗା||

ଯାଜପୁର

ଅପାଣଙ୍କର ବିଶ୍ୱସ୍ତ

ଶ୍ରୀ ବିପ୍ଳବ ରାୟ

କିମ୍ପୁ ୧୨୭ ୧୧.

14/7/21

K. S. Saini  
14.7.21

Annexure-'E'

To

Sj. Executive Officer,  
Jajpur Municipality, Jajpur.

Sub: - Submission of reply of explanation in response to your Notice No. 1030  
dt.28.05.2021.

Sir,

With reference to your notice, I am to furnish below my claim in point wise:-

1. The land in Mouja- Jajati Nagar, Unit-8, Plot No.667 Kisam- Jalasaya is a plain land since last 60 to 70 years.
2. The Municipality has constructed a pucca drain in the year 2018 with a approximate cost of Rs.25/- to Rs.30/- lakhs in my plot area Ao.03 dec out of plot area Ao.025 dec. It proves that the said land is a plain land though the land Kisam is Jalasaya.
3. After construction of drain in the plot, there is no obstacle for flowing of rain water for which the in habitants are benefited.
4. I have applied to Special Planning Authority for approval of Plan by depositing required Govt. fees. After receipt of notice from Municipality I have stopped the construction work. The work will be started after Government approval.

Yours faithfully

Dt.14.07. 2021.

Jajpur

Sd/-Bishnu Charan Rath



# ପୌର କାର୍ଯ୍ୟାଳୟ, ଯାଜପୁର

ସଂଖ୍ୟା : 1471 / ତାରିଖ: 27.07.2021

ପ୍ରାପ୍ତେଷୁ,

ତତ୍ସମ୍ମିଳଦାର, ଯାଜପୁର

ବିଷୟ :- ଜଳାଶୟ ଜମିରେ ଗୃହନିର୍ମାଣ ସମ୍ବନ୍ଧେ ।

ମହାଶୟ,

ଉପର ଲିଖିତ ବିଷୟକୁ ସୂଚିତ କରି ଆପଣଙ୍କ ଅବଗତି ନିମନ୍ତେ ଜଣାଯାଉଅଛି ଯେ ମୌଜାମୁନିଟ ନଂ-୮, ଯଯାତିନଗର, ଖାତା ନଂ-୭୩୭/୫୦୩, ପ୍ଲଟ ନଂ- ୭୭୭ ରକବା- ୪୦.୧୫୦, କିସମ- ଜଳାଶୟ ଦୁଇ ଉପରେ ଶ୍ରୀ ବିଷ୍ଣୁଚରଣ ରଥ ନାମକ ବ୍ୟକ୍ତି ଏକ ଗୃହନିର୍ମାଣ କରୁଅଛନ୍ତି, ଉକ୍ତ ଗୃହ ନିମନ୍ତେ ଗୃହର ନକ୍ସା ଯାଜପୁର ପୌରପାଳିକା ଦ୍ୱାରା ଅନୁମୋଦନ କରାଯାଇନାହିଁ ।

ଏଣୁ ଆପଣଙ୍କୁ ଅବଗତି କରାଯାଉଅଛି ଯେ ଉପରୋକ୍ତ ଜଳାଶୟ ଉପରେ ବେଆଇନି ଗୃହ ନିର୍ମାଣ ସଂକ୍ରାନ୍ତରେ ବିହିତ କାର୍ଯ୍ୟାନୁଷ୍ଠାନ ଗ୍ରହଣ କରିବାକୁ ଅନୁରୋଧ କରୁଅଛୁ ।

ଆପଣଙ୍କର ବିଶ୍ୱସ୍ତ

*(Signature)*  
ନିର୍ବାହୀ ଅଧିକାରୀ,  
ଯାଜପୁର ପୌରପାଳିକା  
27/7/2021

- 19 -

Annexure-'F'



## MUNICIPAL OFFICE: JAJPUR

(Ph: 06728-222073 / E-mail: [jajpur.m.1869@gmail.com](mailto:jajpur.m.1869@gmail.com))

**Letter No.1471//JM. Dated.27.07.2021**

To

The Tahasildar,  
Jajpur.

Sub: - Regarding Construction of building in Jajasaya Land.

Sir,

With reference to above subject I am to inform you that Sri Bishnu Charan Rath has constructed a building in Mouza Unit-8, Jajati Nagar, Khata No.636/503, Plot No.667, Area Ao-150 dec. Kisam- Jajasaya-2. The building plan of the said building has not been approved by Jajpur Municipality.

I would therefore request to take necessary action for such type of unauthorized building construction over the Jajasaya.

Yours faithfully

Sd/- 28.05.2021  
Executive Officer,  
Jajpur Municipality

(True Translated copy)

Annexure - 'G' - 20 - Most urgent.

ANNEXURE - G

**OFFICE OF THE TAHASILDAR, JAJPUR**

Ph 06728-222053 (O) Email: [tdjajpur@gmail.com](mailto:tdjajpur@gmail.com)

No 5371 Date: 4/9/21

To

The Executive Officer, Jajpur Municipality,  
Jajpur.

*Amir / TD*  
*verify & put up*  
*4/9*

Sub: Regarding ponds list in the Jajpur Municipality Jurisdiction.

Sir,

With reference to the subject cited above, I am to intimate you that the list of ponds under this municipality are is essentially required in connection with one OLR 8(A) case and whether the following mouza, Khata, Plot and area coming under the pond list or not may please be intimated to this office for further action at this end.

LAND SCHEDULE

Mouza	Khata No	Plot No.	Area
Unit-8 Jajati Nagar	<u>636/503</u>	667	0.15
Total	<u>2</u>	1plot	0.15

Yours Faithfully

*M. a. v.*  
Tahasildar, Jajpur



# ପୌର କାର୍ଯ୍ୟାଳୟ, ଯାଜପୁର

ସଂଖ୍ୟା : ୭୩୩୧ / ତାରିଖ : ୦୨/୦୯/୨୦୧୧

ପ୍ରାପ୍ତେଷୁ,

ତହସିଲଦାର,  
ଯାଜପୁର

ବିଷୟ :- ପୋଖରୀ ଲିଷ୍ଟ ସମ୍ବନ୍ଧରେ ।

ସୂଚନା :- ଆପଣଙ୍କ ପତ୍ର ସଂଖ୍ୟା - ୫୩୭୧, ତା.୦୪/୦୯/୨୦୧୧ ରିଖ ।

ମହାଶୟା,

ଆପଣଙ୍କ କାର୍ଯ୍ୟାଳୟ ପତ୍ର ଅନୁଯାୟୀ ମୌଜା ଯୁନିଟ ନଂ-୮  
ଯଯାତିନଗର ଖାତା ନଂ- ୬୩୬/୫୦୩, ପୁଚନଂ- ୬୬୭, ରକବା- ଏଠ.୧୫୦ ଡି, କିସମ -  
ଜଳାଶୟ ଦୁଇ ର ସରକମିନ ତଦନ୍ତରୁ ଜଣାଗଲା ଯେ ଉକ୍ତ ସ୍ଥାନଟି ବର୍ତ୍ତମାନ ପୋଖରୀ କିୟା  
ଜଳାଶୟ ହୋଇ ରହିନାହିଁ ।

ଆପଣଙ୍କର ବିଶ୍ୱସ୍ତ

*ସୁ. ସି. ମହାପାତ୍ର*  
ନିର୍ବାହୀ ଅଧିକାରୀ  
୧/୯/୨୦୧୧

ଯାଜପୁର ପୌରପାଳିକା.



Annexure-'H'

## MUNICIPAL OFFICE: JAJPUR

(Ph: 06728-222073 / E-mail: [jajpur.m.1869@gmail.com](mailto:jajpur.m.1869@gmail.com))

**Letter No.2331//JM. Dated.06.09.2021**

To

The Tahasildar,  
Jajpur.

Sub: - Regarding Pond list.

Ref: - Your letter No.5371 Dt.04.09.2021.

Sir,

With reference to your letter It is ascertained from joint enquiry that the present place in Mouza, Unit-8, Jajati Nagar, Khata No.636/503, Plot No.667, Area-Ao-150dec. Kisama- jalasaya-2 is not visible as pond or Jalasaya at Present.

Yours faithfully

Sd/-06.09.2021  
Executive Officer,  
Jajpur Municipality

(True Translated copy)

237

'Annexure - I'

OFFICE OF THE TAHASILDAR, JAJPUR

Ph. 06728-222053, Email: tdrjajpur@gmail.com

Letter No. 4693 /Dated 27/12/22

HA/mr/Amin  
1  
29/12

To

The Executive Officer, Jajpur Municipality.

Sub:-

Request for submission of report on flow of drainage, rain water etc.

Sir,

With reference on the subject cited above, I am to request you, to send the report on the flow of rain water, Obstruction of the rain water, clear flow of drainage information and possibility of blockage of drain and rain water on the following lands as well as present status may please be sent to this office for finalization of case u/s 8(A) of OLR Act.

LAND SCHEDULE

Name of the Mouza	Khata No.	Plot No.	Area in Ac.	Kisama
Unit-8, Jajati Nagar	636/503	667	0.15	Jalasya-2

Yours faithfully,

  
Tahasildar, Jajpur

-24- Annexure - 'J'

To

The Executive Officer,  
Jajpur Municipality

Amin  
29/7

Sub: - Joint field inspection report on flow of drainage, rain water etc.

Ref:- Lt.No.4653,Dt.27.07.2022 of Tahasildar, Jajpur

Sir,

We the undersigned jointly visited the plot as listed below & found that there is free flow of rain water clear flow of drainage. Also there is no obstacle and blockage of drain and rain water over the said plot.

Name of the Mouza	Khata No	Plot No	Area in Ac.	Kisama
Unit-8, Jajati Nagar	636/503	667	0.15	Jalasaya-2

Submitted for Kind Information & necessary action.

Amin  
29/7/2022  
Jajpur Municipality

29.7.22  
Sanitary Inspector  
Jajpur Municipality

K. Madhan  
29.7.22  
Junior Engineer  
Jajpur Municipality

Health Officer  
29.7.22  
Jajpur Municipality

H. Kishor  
29-7-22  
Municipal Engineer  
Jajpur Municipality

25

Amnaxure - 'K'



## JAJPUR MUNICIPALITY : JAJPUR

(Ph: 06728-222073 / E-mail: jajpur.m.1869@gmail.com)

No: 2823 / Date: 30/07/2022

To

The Tahasildar,  
Jajpur.

Sub:-

Submission of report on flow of drainage, rain water e.t.c.

Ref:-

Your office Letter No.4653 Dt.27.07.2022.

Sir,

With reference to the letter on the subject cited above, I am to inform you that the flow of drainage, rain water e.t.c. on the following land smooth and free and there is no obstacle and blockage of drain and rain water over the said land details.

### LAND SCHEDULE

Name of the Mouza	Khata No.	Plot No.	Area in A.C	Kisama
Unit-8.Jajti Nagar	636/503	667	0.15	Jalasaya-2

This is for your kind information and necessary action.

Yours faithfully

  
Executive Officer,  
Jajpur Municipality

26

ANNEXURE-L



## MUNICIPAL OFFICE : JAJPUR

(Ph: 06728-222073 / Fax: 06728-225199 / E-mail: jajpur.m.1869@gmail.com)

### NOTICE

No: 1393 / Date: 3.4.23

To,

Shree Bishnu Charan Rath  
S/O-Aparti Rath  
At-Chorda, Po-Jajpur Raod, Jajpur.

Take notice that, you have constructed a building over Plot No-667, Khata No-636/503, Unit-8, Jajati Nagar, Jajpur Municipality without approval of building plan by Jajpur Municipality and Special Planning Authority, Jajpur as reported by Junior Engineer, Tax Daroga and Amin of this Municipality.

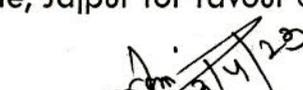
Now the Hon'ble National Green Tribunal, Eastren Zone Bench, Kolkata has issued order "Till the next date of listing it is directed that there shall be a stay upon construction on the Plot No-667, Khata No.636/503, Unit-8, Jajati Nagar, Jajpur Municipality, Jajpur, Odisha".

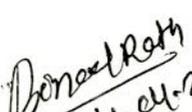
Hence you are requested to do the needful for compliance of the above order immediately failing which necessary action will be taken against you as per law.

  
Executive Officer  
Jajpur Municipality

Memo No 1394 Date 3.4.23

Copy submitted to the Collector & District Magistrate, Jajpur for favour of kind information.

  
Executive Officer  
Jajpur Municipality

  
Bishnu Charan Rath  
04.04.23

o/c

27.

HA  
Pl. R. Rath  
1.  
3/4/23

To  
The Executive Officer  
Jajpur Municipality, Jajpur

Sub:- Joint field inspection report for the building of Sri Bishnu Charan Rath, S/O- Apparti Rath, at Rani Ramachandrapur, Ward No-9.

Ref:-Your letter No- 1376 dtd. 31.03.23

Sir,

We the undersigned jointly visited the spot and found the observation as below:-

- (1) There is a plot no-667, Khata No-636/503 of area Ao. 15 decimal of kissam – Gharabari at Mouza unit-8 , Jajati Nagar of village- Rani Ramachandrapur, Ward.No-9.
- (2) No construction activity is going on <sup>is</sup> is a <sup>2</sup>uncompleted building over.
- (3) There is an existing framed structure building with roof slab casting constructed without any walls of plinth area 3744 sq.ft.
- (4) There is existing drain at front side and North side of the plot.
- (5) After joint verification <sup>of records of</sup> special planning authority & municipality authority, it is found that the plot owner has not any building plan approval but building construction work has started.

Submitted for kind information and necessary action.

Encl-i) Two Nos of Geo-tagged photographs

ii) Copy of R.O.R

*K*  
3.4.23  
Amin  
Jajpur Municipality

*B. Upadhyay*  
3/4/23  
Tax Daroga  
Jajpur Municipality

*K. Anand*  
3.4.23  
Junior Engineer  
Jajpur Municipality